

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.203

C.P.(CAA)/56(AHM)2023 in C.A.(CAA)/19(AHM)2023

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Saggezza India Private Limited  
Infostretch Corporation (India) Private Limited

.....Applicant

.....Respondent

**Order delivered on 02/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhinal Shah, Advocate  
For the Regional Director : Mr. Shiv Pal Singh, Deputy Director  
For the Official Liquidator : Mr. Sandip Tupe, Technical Assistant

**ORDER**

Now a synopsis has been filed by the Counsel for the applicant companies vide inward diary No. D-3730 on 01.05.2024. The same is taken on record.

The office of the Regional Director as well as the Official Liquidator have no objection to the approval of the scheme in question.

We have heard the Counsel for the applicant as well as all statutory authorities and perused the records.

**The order is reserved.**

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**